GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3921 TO BE ANSWERED ON 09.12.2016

PRE-NUPTIAL AGREEMENTS

3921. SHRI RAMSINH RATHWA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to recognise the pre-nuptial agreements in the country and if so, the details thereof;
- (b) whether the move could help both spouses, especially women, get their rights on maintenance and share in marital property without a cumbersome, expensive legal battle and if so, the details thereof:
- (c) whether the Government has recently held any consultation with the experts in this regard;
- (d) if so, the outcome of the said consultations; and
- (e) the progress made along with the time by which the proposal is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHANA RAJ)

(a) to (e) The conceptualisation of pre-nuptial agreements in India by Ministry of Women and Child Development is at only concept being discussed in this Ministry and Stakeholders.
